

ITEM NO.35

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 6388/2024

(Arising out of impugned final judgment and order dated 11-01-2024 in OS No. 1/2023 passed by the High Court of Judicature at Allahabad)

COMMITTEE OF MANAGEMENT TRUST SHAHI MASJID IDGAH Petitioner(s)

VERSUS

BHAGWAN SHRIKRISHNA VIRAJMAN NEXT FRIEND & ORS. Respondent(s)

(IA No.64913/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 19-03-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Ms. Tasneem Ahmadi, Adv.
Mr. Mehmood Pracha, Adv.
Mr. R.H.A. Sikander, AOR
Mr. Mohd. Saleem, Adv.
Ms. Mahima Rathi, Adv.
Mr. Jatin Bhatt, Adv.
Mr. Sanawar, Adv.
Mr. Mohd. Khurshid, Adv.
Ms. Nujhat Naseem, Adv.
Mr. Mohd. Hasan, Adv.
Mr. Mohd. Shameem, Adv.

For Respondent(s)

Mr. Shyam Diwan, Sr. Adv. (N/P)
Ms. Garima Parshad, Sr. Adv.
Mr. Hari Shankar Jain, Adv.
Mr. Vishnu Shankar Jain, AOR
Mr. Parth Yadav, Adv.
Ms. Mani Munjal, Adv.
Ms. Marbiang Khongwir, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The petitioner has filed an application for recall/review of

the impugned judgment dated 11.01.2024, before the High Court of Judicature at Allahabad.

We dispose of the present special leave petition with liberty to the petitioner to revive the same, if required, post the decision of the review/recall application.

Pending application(s), if any, shall also stand disposed of.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR